

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VISHAL FOOTWEAR LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Vishal Footwear Limited
2.	Date of incorporation of Corporate Debtor	03/04/1989
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L19201DL1989PLC035728
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Shop No.123, Plot No.23 Vardaman Charve, Plaza K.P.Block Comm, Complex Pritampur, New Delhi-110034
6.	Insolvency commencement date in respect of Corporate Debtor	23.11.2021 Copy of Order was made available to the IRP on 24.11.2021 by NCLT New Delhi Bench.
7.	Estimated date of closure of Insolvency Resolution Process	22.05.2022 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Ananda Rao Korada Reg. No. IBBI/IPA-002/IP-N00286/2017-18/10844
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat 3, 400B/2F, N.S.C Bose Road, Kolkata, West Bengal-700047 Email: raoka55@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat 3, 400B/2F, N.S.C Bose Road, Kolkata, West Bengal-700047 E-mail id: cirp.vishalfootwear@gmail.com
11.	Last date for submission of claims	08.12.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WEB LINK: https://ibbi.gov.in/home/downloads Not Applicable in view of Column 13

Ananda Rao

ANANDA RAO KORADA
FCS-8141 CP - 11276
IBBI/IPA-2/IP-N286/17-18/10844
400B/2F N.S.C BOSE RD, KOL-47

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III, has ordered the commencement of Corporate Insolvency Resolution Process of the Vishal Footwear Limited on 23.11.2021, Copy of order was made available to Interim Resolution Professional on 24.10.2021 by NCLT New Delhi Bench.

The Creditors of Vishal Footwear Limited are hereby called upon to submit their claims with proof on or before 08.12.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

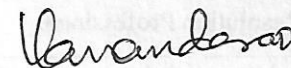
Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Date: 25.11.2021

Place: Kolkata


ANANDA RAO KORADA
FCS-8141 CP-11276
H.B./IPA-2/IP-N286/17-18/10844
400B/2F H S C BOSE RD, KOL-47

Ananda Rao Korada

Interim Resolution Professional

IP Regn No.: IBBI/IPA-002/IP-N00286/2017-18/10844

Email Id: raoka55@gmail.com